

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

M.A. No. 9 of 1992

IN O.A. No. 238 of 1990
~~Re. XXXX~~

DATE OF DECISION 17.3.1992

Shri Maheshchandra F. Mehta Petitioner

Shri K.V. Oza Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.B. Naik Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Shri Maheshchandra F. Mehta
2. Shri Mukund Anandrao Kemkar
3. Shri Harishankar B. Acharya
4. Shri Maganbhai H. Solanki
5. Shri Ishwarbhai C. Thakker
6. Shri Ramchandra P. Karandikar
7. Shrikrishna Keshavlal Pandya
8. Ramanbhai Mangaldas Darji
9. Shri Prem Lilaram Jaichandani

: Applicants

(Advocate : Shri K.V. Oza)

VS.

1. The Secretary,
Central Board of Excise & Customs,
Ministry of Finance,
Department of Revenue,
Govt. of India,
New Delhi.
2. The Collector,
Central Excise & Customs,
Custom House,
Navrangpura,
Ahmedabad-9.
3. The Deputy Collector (Personnal & Vigilance)
Central Excise & Customs,
Custom House,
Navrangpura,
Ahmedabad-9.
4. The Collector,
Central Excise & Customs,
Centre Point Building,
Rajkot (Saurashtra)

: Respondents

(Advocate : Shri B.B. Naik)

O R A L - O R D E R

M.A./9/92

&

O.A./238/90

Date : 17.3.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

Heard Shri K.V. Oza, learned advocate for the

(D)

applicants and Shri B.B. Naik, learned advocate for
the respondents. O.A. No. 238 of 1990 ^{was} filed by the
applicants seeking relief that the period for filing
option be extended. The respondents have filed M.A. No. 9
of 1992 stating therein that the applicants were given
opportunity to exercise their option within one month
by extending the period for exercising option by one
month and this communication was addressed to the
Collector of Customs & Central Excise, Ahmedabad, annexed
at annexure A/1. It is therefore prayed that now the
original application has become infructus in view of
the communication dated 27.9.1991. Learned advocate
Shri K.V. Oza states at the Bar that the applicants have
exercised the option and now it is not necessary to
proceed further with the original application. Hence the
following order :-

O R D E R

M.A./9/92 is allowed. O.A./238/90
is disposed of as now it has be-
come infructus. No order as to costs.
Miscellaneous application and origi-
nal application both are disposed of.

R. C. Bhatt
(R.C. Bhatt)
Member (J)